CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 49/MP/2026

Subject	:	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.
Petitioner	:	NHPC
Respondent	:	PSPCL and 26 Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri. Venkatesh, Advocate, NHPC Shri Aashwyn Singh, Advocate, NHPC Shri Jatin Katiyar, Advocate, NHPC Shri Adarsh Tripathi, Advocate, BRPL and BYPL Shri Ajitesh Garg, Advocate, BRPL and BYPL

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that only two out of the twenty-seven Respondents, i.e., BRPL and BYPL, had filed their replies to the Petition. The learned counsel further submitted that the pleadings were complete and requested the Commission to reserve the matter for orders.

3. The Commission, after hearing the learned counsel for the Petitioner, reserved the matter for order and granted last opportunity to the Respondents to file their respective replies to the Petition on or before **20.11.2026**, if not filed earlier, after serving copies on the Petitioner, who may file its rejoinder(s), if any, on or before **4.12.2026**.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)